

tendency, they have also been advised to use, for the sake of comparison, figures of average weekly deposits rather than deposits on particular dates. Reserve Bank of India also examine *the* deposit port-folio of the banks during the course of inspections and instances of window dressing, if any, are pointed out for corrective/preventive action.

Import of Pilocarpin Nitrate

2399. SHRI ASHWANI KUMAR: Will the Minister of COMMERCE be pleased to state whether it is a fact that licence for import of Pilocarpin Nitrate, a basic raw material for preparation of a drug for cure for Glaucoma has not been issued for the last six months causing acute shortage of the medicine in the market; if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE; MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): In terms of Import & Export Policy for 1984-85, (Vol. I), the item Pilocarpin Nitrate is allowed for import under Open General Licence by Actual Users (Industrial), subject to Actual User condition. Export Houses/Trading Houses can also import this item against REP/Additional licences as per policy, for sale to Actual Users (Industrial) subject to actual user condition.

No specific licence is, therefore, required to be obtained for its import.

Professional courses in Aviation at subsidised rates

2400. PROF. B. RAMACHANDRA RAO: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the States of Punjab, Haryana, Bihar, Orissa, Assam, Rajasthan, Himachal Pradesh, Maharashtra, etc., are enabling the persons domiciled in then-States to undergo professional courses

in Aviation and for CPL, Flight Instructors' Training and Instrument Rating Training at subsidised rates;

(b) if so, whether the Delhi Administration have also examined the proposal to provide similar facilities to the persons residing in New Delhi/Delhi; and

(c) the date from which this scheme is likely to be implemented in Delhi/New Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHEED ALAM KHAN): (a) to (c) Information is being collected and will be laid on the Table of the Sabha.

Evasion of Income-Tax by surgical Companies of Delhi

2401. SHRI R. K. JAI CHANDRA SINGH:
SHRI JAGESH DESAI:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that two Delhi based surgical companies are evading income-tax and other Central taxes by using Naga names;

(b) whether Government have confirmed that these Delhi based surgical companies have obtained power of attorney from the Naga firms to deal on their behalf; and

(c) if so, what action Government propose to take against these Delhi based firms?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) to (c) The question appears to be based on an Article published in the 'Weekly Sun' of May 7, 1983. Necessary enquiries were made from Nagaland Government who have confirmed that no payments have been made to the two concerns and the indent amounting to Rs. 5 crores referred in the newspaper report was cancelled.